

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 525 of 1994

Kashi Prasad & Ors Petitioners

Versus

Union of India and Ors Respondents

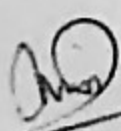
HON'BLE MR. MAHARAJ DIN, MEMBER (J)

HON'BLE MISS. USHA SEN, MEMBER (A)

(By Hon. Mr. Maharaj Din, Member (J))

As many as six applicants have approached this Tribunal for their re-engagement as Casual labour on the basis of the judgment earlier pronounced in O.A. 172/1993 Ghanshyam & Ors Vs. Union of India and Ors decided by this Bench as well as on the basis of the judgment in O.A. No. 3231/92 Ram Naresh Pal & Ors Vs. Union of India and Ors decided by the Principal Bench.

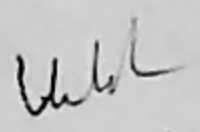
2. The applicants were engaged as casual labour by the railways and they were dis-engaged on different dates as shown in Annexure A-1 of the application. A comprehensive scheme has been drawn by the railways for regularisation of casual labours. The Authority

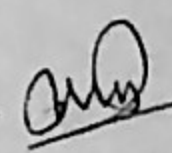


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concerned shall consider the case of the applicants in the light of the scheme framed. He shall give the decision as expeditiously as possible but not beyond the period of three months from the date of communication of this order. If the Authority decides to reject the case of the applicant, it should be supported with reasoned and speaking order.

4. The application is disposed of with the above directions at admission stage.


Member (A)


Member (J)

Dated: 6th April, 1994

Uv/